

ITEM NO.23

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.17925/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in FAO No. 36/2021 and order dated 01-06-2022 in FAO No. 36/2021 passed by the High Court of Delhi at New Delhi)

NATHI RAM BHARDWAJ &amp; ORS.

Petitioner(s)

VERSUS

NEETA BHARDWAJ &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.84064/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84065/2022-EXEMPTION FROM FILING O.T. and IA No.84063/2022-PERMISSION TO FILE SPECIAL LEAVE PETITION)

Date : 13-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Mukesh K. Giri, Adv.  
Mr. Sudhir Naagar, AOR  
Mr. Mohd. Saquib Siddiqui, Adv.  
Mr. Ankur Prakash, Adv.  
Mr. Anod Kumar Badhuri, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel appearing for the petitioners and perused the material available on record.

Application seeking permission to file the Special Leave Petitions is allowed.

Applications seeking exemption from filing the certified copy of the impugned orders as also for seeking exemption from filing

the official translation of the Annexure are allowed.

Issue notice to the respondents

Dasti service, in addition, is permitted.

In the meanwhile, there shall be no impediment for carrying out the re-development as directed by High Court of Delhi through the orders impugned herein but such re-development shall be without dispossessing the petitioners from the premises wherein they are stated to be residing at present.

Tag this Special Leave Petitions along with Special Leave Petitions(Civil) Nos. 32452-32453 of 2013.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)